

ITEM NO.13

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).299/2025

DR. K.A. PAUL @ KILARI ANAND

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

FOR ADMISSION

IA No. 186436/2025 - APPLICATION FOR PERMISSION

IA No. 274490/2025 - CLARIFICATION/DIRECTION

IA No. 274483/2025 - INTERVENTION/IMPLEADMENT

WITH

T.C.(C) No. 133/2025 (XVI-A)

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 298739/2025

FOR EARLY HEARING APPLICATION ON IA 313205/2025

IA No. 298739/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 313205/2025 - EARLY HEARING APPLICATION

T.C.(C) No. 112/2026 (XVI-A)

FOR ADMISSION

T.C.(C) No. 113/2026 (XVI-A)

FOR ADMISSION

T.C.(C) No. 114/2026 (XVI-A)

FOR ADMISSION

T.C.(C) No. 134/2025 (XVI-A)

FOR ADMISSION

T.C.(C) No. 135/2025 (XVI-A)

FOR ADMISSION

T.C.(C) No. 137/2025 (XVI-A)

FOR ADMISSION

W.P.(C) No. 1008/2025 (PIL-W)

IA No. 266029/2025 - APPROPRIATE ORDERS/DIRECTIONS

W.P.(C) No. 1050/2025 (X)

FOR ADMISSION

T.C.(C) No. 149/2025 (XVI-A)W.P.(C) No. 1167/2025 (X)

FOR ADMISSION

W.P.(C) No. 1239/2025 (X)

FOR ADMISSION

T.C.(C) No. 137/2026 (XVI-A)

FOR ADMISSION

T.C.(C) No. 111/2026 (XVI-A)W.P.(C) No. 404/2026 (PIL-W)

IA No. 92665/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON

Date : 05-08-2026 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) Mr. Shadan Farasat, Sr. Adv.
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Mr. V. Anush Raajan, Adv.
Mr. Madhu Sudan, Adv.

Petitioner-in-person

By Courts Motion

Mr. Gopal Sankaranarayanan, Sr. Adv.
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 Mr. Udit Dedhiya, Adv.
 Mr. Kartikay Aggarwal, Adv.
 Mr. Bhuvan Kapoor, Adv.
 Ms. Ameya Vikrama Thanvi, Adv.
 Ms. Mili Baxi, Adv.

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Mr. G.M. Kawoosa, Adv.
Mr. Pashupathi Nath Razdan, AOR

Ms. Swati Ghildiyal, AOR
Ms. Neha Singh, Adv.
Mr. Nimesh Bhatt, Ad.

UPON hearing the counsel the Court made the following
O R D E R

1. This batch of Writ Petitions/Transferred Cases pertain to the challenge to the vires of the Promotion and Regulation of

Online Gaming Act, 2025. These matters required to be heard at a length for final disposal.

2. Ms. Pritha Srikumar, Advocate-on-Record (M.No.9971116183), is appointed as a Nodal Counsel on behalf of the petitioner(s) (parties challenging the vires) and Mr. Chandrashekara Bharathi (M.No.9790787854) is appointed as a Nodal Counsel on behalf of the respondent(s) (parties defending the challenge). The parties may submit their pleadings and other relevant documents to the Nodal Counsel, who shall then prepare the appropriate Convenience Compilations.

3. Post these matters for final hearing on 06.10.2026 and 07.10.2026.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI DILEEP KUMAR)
DEPUTY REGISTRAR